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BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA 353/2017 in C.P. (I.B) No. 67/10/NCLT/AHM/2017


Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

Name of the Company: State Bank of India (CoC)
V/s.
Metal Link Alloys Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	m/s Khushboo Shah Rajani i/b MDP & Partners.	Advocate	For Applicants/ Financial creditor	
2.				

ORDER

Learned Advocate Ms. Khushboo Shah Rajani i/b MDP & Partners present for Applicant. None present for Respondent in IA 353/2017.

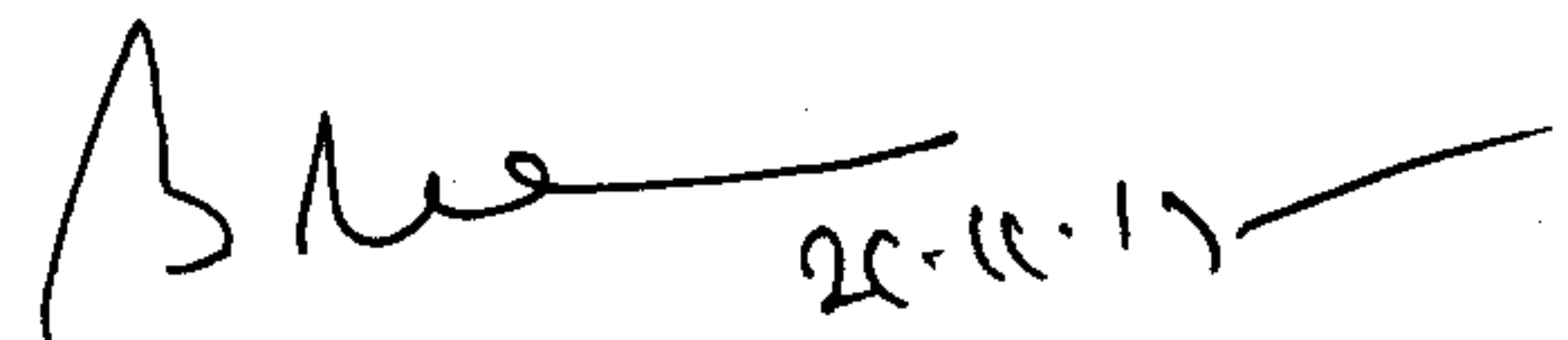
Letter dated 17.11.2017 received from IBBI confirming the name of Mr. Anurag Sinha as resolution professional in CP(IB) 67/NCLT/AHM/2017

Hence, Mr. Anurag Sinha is appointed as Resolution Professional by Adjudicating Authority.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 21st day of November, 2017.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL